

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.139 OF 2003

New Delhi, this the 4th day of December, 2003

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER

Shri J.P. Srivastava  
S/o Late Shri P.N. Srivastava  
C/o Sundeep Srivastava,  
R/o A-52, Ground Floor,  
Majlis Park, Delhi-110033.

.....Applicant

(None present even on the second call)

Versus

1. The Engineer-in-Chief  
E-N-C Branch,  
Army Head Quarters,  
Kashmir House,  
New Delhi.
2. Chief Engineer,  
Military Engineering Services, W.C.,  
Chandimandir, Chandigarh.
3. Chief Engineer,  
Military Engineering Services,  
Jalandhar Zone,  
Jalandhar Cantt.,  
Punjab.
4. Command Works Engineer (P),  
MES HQ,  
Amritsar Cantt.  
Amritsar, Punjab.
5. Chief Administrative Medical Officer,  
Civil Hospital, Gurdaspur.
6. AAO (PAY)) WC Jalandhar Cantt.  
Jalandhar.
7. Garrison Engineer,  
Gurdas Pur Tibri Cantt.  
Punjab.

.....Respondents

(By Advocate : Shri R.N. Singh for Shri R.V. Sinha)

ORDER (ORAL)

Medical reimbursement claim of the applicant as reflected from the replies of the respondents that the same has already been processed but could not be passed for payment by the audit authority for want of ex-post facto sanction by the competent authority. In

(16)

(2)

an emergent case, even non-referral cases have been granted medical reimbursement.

2. Keeping in view the above statement and the stand taken by the respondents, the present OA is disposed of with a direction to the respondents to finalise the claim of the applicant by granting ex-post facto sanction within a period of two months from the date of receipt of a copy of this order.

*S. Raju*  
(SHANKER RAJU)  
JUDICIAL MEMBER

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